

DIRECTORATE GENERAL OF FOREIGN TRADE
DES-VI (FOOD & MISC)

Minutes of the meeting No. 23/12 of NC-VI held on 23.11.2011

Meeting No. 23/12 for the licensing year 2011-12 to consider cases under Duty Exemption Schemes (Chapter-4) of Foreign Trade Policy 2009-14 pertaining to Misc. & Food Products was held on 23.11.2011 under the Chairmanship of Ms. Shubhra, Jt. DGFT. Following officers were present in the meeting.

S.N	Name of the Officer	Designation	Department
1	Sh. S.K.Jain	DO	DIPP
2	Sh. A.K. Ojha	AD	MSME
3	Sh. C.Gangadharan	Dy.DGFT	DGFT
4	Sh. S.K. Panigrahi	E.O.	DGFT

Committee ratified the minutes of meeting No. 20 /12 dt. 29.09.2011 , 21/12. dated 20.10.2011 and 22/12 dated 4.11.2011 Agenda for individual cases was taken up for discussion. Decision taken in each case is enumerated below. Ad-hoc norms fixed in this meeting are valid for a period of 12 months as per Public Notice 37 dated 23.08.2007.

371	Party Name: M/s SURYA INTERNATIONAL	Meet No/Date:23/85-ALC3/2011 23.11.2011	Status: Approved
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HQ File :01/85/162/265/AM11/

Fixation of SION for export product 'Instant Fruit Juice Powder/Crystals'.

The case was considered by the committee as per agenda. It was noted by the committee that MSME has furnished their comments vide their letter No. 17(4)(4)/2001-Food dated 07.10.2011. On the basis of comments of MSME, the committee decided to fix the SION for the export product Instant Fruit Juice Powder / Crystals as under:-

Export Item	Qty.	Import Item	Qty.
Instant Fruit Juice Powder/Crystal	1 Kg	*1 (a) Relevant Sugar OR (b) Artificial Sweeteners	550 gms
		Saccharin Sodium OR Aspartame OR Acesulfame Potassium	4 gms 10 gms 11 gms
		2 Relevant Food Additives**	
		i) Acidulant	80 gms
		ii) Acidity Regulator	30 gms
		iii) Emulsifiers/Stabilizing Agent	30 gms
		iv) Anticaking Agent	30 gms
		v) Preservative	3 gms
		vi) Nutrients / Vitamins / Minerals	0.4 gm
		** In case more than one item is imported total quantity should not exceed more than 100 gms / kg	
		3 Relevant concentrates/Juice/Pulp/Puree	250 gms
		4 Relevant Natural & Nature identical Flavour/Artificial Flavour/Oleoresin/Essential Oil/ Spices/ Flavour Improver/ Flavour Fixing Agent	10 gms
		5 Permitted Food Colours	5 gms
		6 Packing Material	As per packing

policy.

* The import of Lactose/ Maltose/ Mannitol/ Sodium Saccharin/Artificial sweetening Agents, as alternative inputs against import items No. 1 (a) is not allowed under Advance Authorisation and Duty free import Authorisation .

Committee recommended for issue of Public Notice for SION , for the export product 'Instant Fruit Juice Powder/Crystals'.

2	372	Party Name:THE NATIONAL INDUSTRIAL CORPORATION LTD	Meet No/Date:23/85-ALC3/2011 23.11.2011	Status:
	HQ File :01/85/050/0024/AM11/	RLA File :05/24/040/0053/AM11	Lic.No/Date:0510264156 12.05.2010	Deferred
	Fixation of adhoc norms under para 4.7 of HBP, vol.I			
	The case was considered by the committee as per agenda.The committee decided to defer the case as comments are awaited from MFPI. The case may be placed before the committee on receipt of comments.			
3	373 Case No.:3/6/85-ALC3/2011	Party Name:THE NATIONAL INDUSTRIAL CORPORATION LTD	Meet No/Date:23/85-ALC3/2011 23.11.2011	Status:
	HQ File :01/85/050/00025/AM12/	RLA File :05/24/040/00048/AM12/	Lic.No/Date:0510291172 20.05.2011	Deferred
	Fixation of adhoc norms under para 4.7 of HBP, vol.I			
	The case was considered by the committee as per agenda. The committee decided to defer the case as comments are awaited from MFPI. The case may be placed before the committee on receipt of comments.			

4	374	Party Name: M/s. CRI LIMITED.	Meet No/Date:23/85-ALC3/2011 23.11.2011	Status:
	HQ File :01/85/050/0045/AM11	RLA File :02/24/040/0027/AM11	Lic.No/Date:0210143318 16.06.2010	Approved
	Fixation of adhoc norms under para 4.7 of HBP, vol.I			
	The case was considered by the committee as per agenda. The committee discussed the matter with technical members and decided to mention the export quantity in Nos. i.e 3,42,01,502 as per the application alongwith with Qty. in 1985.73 Kgs. as already recommended by DIPP.			

5	375 Case No.:7/17/85-ALC3/2011	Party Name: M/s.ENGLISH INDIAN CLAYS LIMITED	Meet No/Date:23/85-ALC3/2011 23.11.2011	Status:
	HQ File :01/85/050/00088/AM12/	RLA File :53/24/040/00006/AM12/	Lic.No/Date:5310013114 19.07.2011	Deferred
	Fixation of adhoc norms under para 4.7 of HBP, vol.I			
	The case was considered by the committee as per agenda.The committee decided to defer the case to examine whether any previous decisions is available on similar request. MSME may be reminded to expedite their comments and case may be placed before the committee on receipt of comments.			

6	376 Case No.:3/39/85-ALC3/2010	Party Name:DR. WILLMAR SCHWABE INDIA PVT LTD	Meet No/Date:23/85-ALC3/2011 23.11.2011	Status:
	HQ File :01/85/050/00177/AM11/	RLA File :05/23/040/00305/AM11/	Lic.No/Date:0510282514 31.01.2011	Deferred
	Fixation of adhoc norms under para 4.7 of HBP, vol.I			
	The case was considered by the committee as per agenda.The committee decided to defer the case as comments are awaited from Department of Agriculture and Cooperation.. Department of Agriculture may be reminded to expedite their comments and case may be placed before the committee on receipt of comments.			

7	377 Case No.:18/28/85-ALC3/2010	Party Name:DR. WILLMAR SCHWABE INDIA PVT LTD	Meet No/Date:23/85-ALC3/2011 23.11.2011	Status:
	HQ File :01/85/050/00119/AM11/	RLA File :05/23/040/00108/AM11/	Lic.No/Date:0510268652 21.07.2010	Deferred
Fixation of adhoc norms under para 4.7 of HBP, vol.I				
The case was considered by the committee as per agenda. The committee decided to defer the case as comments are awaited from Department of Agriculture and Cooperation.. Department of Agriculture may be reminded to expedite their comments and case may be placed before the committee on receipt of comments.				

8	378 Case No.:1/6/85-ALC3/2011	Party Name: M/s PREMIER DISTILLERIES PRIVATE LIMITED.,	Meet No/Date:23/85-ALC3/2011 23.11.2011	Status:
	HQ File :01/85/050/00023/AM12/	RLA File :25/24/040/00003/AM12/	Lic.No/Date:2510003239 11.05.2011	Deferred
Fixation of adhoc norms under para 4.7 of HBP, vol.I				
The case was considered by the committee as per agenda.The committee decided to defer the case as comments are awaited from MFPI . Reminder mat be issued to MFPI to expedite their comments and case may be placed before the committee on receipt of comments.				

9	379 Case No.:2/12/85-ALC3/2011	Party Name M/s.S.M. HERBALS PVT.LTD.	Meet No/Date:23/85-ALC3/2011 23.11.2011	Status:
	HQ File :01/85/050/00059/AM12/	RLA File :05/24/040/00133/AM12/	Lic.No/Date:0510296531 14.07.2011	Deferred
Fixation of adhoc norms under para 4.7 of HBP, vol.I				
The case was considered by the committee as per agenda. The committee decided to defer the case as comments are awaited from C&PC and AYUSH. Reminder may be issued to C&PC and AYUSH to expedite their comments and case may be placed before the committee on receipt of comments.				

10	380 Case No.:6/10/85-ALC3/2011	Party Name: M/ s. SYMEGA SAVOURY TECHNOLOGY LIMITED	Meet No/Date:23/85-ALC3/2011 23.11.2011	Status:
	HQ File :01/85/050/00053/AM12/	RLA File :10/24/040/00138/AM11/	Lic.No/Date:1010042850 04.05.2011	Deferred
	Fixation of adhoc norms under para 4.7 of HBP, vol.I			
	The case was considered by the committee as per agenda. The committee decided to defer the case as comments are awaited from Spices Board. The case may be placed before the committee on receipt of comments			

11	381 Case No.:1/23/85-ALC3/2011	Party Name M/s .YKK INDIA PVT.LTD.	Meet No/Date:23/85-ALC3/2011 23.11.2011	Status:
	HQ File :01/85/050/00122/AM12/	RLA File :05/24/040/00183/AM12/	Lic.No/Date:0510300367 25.08.2011	Deferred
	Fixation of adhoc norms under para 4.7 of HBP, vol.I			
	The case was considered by the committee as per agenda. The committee decided to defer the case as hard copy of the application is not received. RA concerned may be requested to furnish the hard copy of the application and necessary action may be taken to seek comments from the technical Authority.			

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